

**INCOME TAX APPELLATE TRIBUNAL
MUMBAI 'D' BENCH, MUMBAI**

**[Coram: Pramod Kumar (Vice President)
And Amarjit Singh (Judicial Member)]**

ITA Nos.6824 to 6827/Mum/2019
Assessment Years: 2008-09, 2009-10, 2010-11 & 2011-12

Magnolia Mayura Co-op. Housing Society Ltd., **Appellant**
Magnolia Enclave, G, H, I,
Near Armit Shaki, Chandivali,
Mumbai 400072
[PAN: AAAJM1053F]

Vs.

Income Tax Officer 26(2)(2) **Respondent**
Mumbai

Appearances:

Withdrawal Letter dated 08.02.2021 for the appellant
Brajendra Kumar for the respondent

Date of concluding the hearing: : February 19, 2021
Date of pronouncement : February 19, 2021

O R D E R

Per Bench :

1. The assessee has moved petition seeking withdrawal of these appeals on the ground that the matters are settled under Vivad Se Vishwas Scheme 2020.
2. Learned Departmental Representative does not oppose the prayer so made by the assessee.

3. There is no dispute that once the matter is resolved under Vivad Se Vishwas Scheme 2020, the related appeals are required to be withdrawn.

4. In view of the above position, as also bearing in mind entirety of the case, we deem it fit and proper to dismiss these appeals as withdrawn.

5. In the result, the appeals are dismissed as withdrawn. Pronounced in the open court today on the 19th day of February 2021.

Sd/-
Amarjit Singh
(Judicial Member)

Sd/-
Pramod Kumar
(Vice President)

Mumbai, dated the 19th day of February, 2021

Copies to:

(1)	<i>The Applicant</i>	(2)	<i>The respondent</i>
(3)	<i>CIT</i>	(4)	<i>CIT(A)</i>
(5)	<i>DR</i>	(6)	<i>Guard File</i>

By order

*Assistant Registrar
Income Tax Appellate Tribunal
Mumbai benches, Mumbai*

